CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

TECHTRAN POLYLENSES LIMITED

Registered Office: S–7, Technocrat Industrial Estate, Balanagar, Hyderabad – 500037, Andhra Pradesh;
Tel No: +91 40 2307 0200–03; Fax No: +91 40 2307 0205

This is a corrigendum to the Original Public Announcement ("PA") that appeared in this newspaper on Monday, April 12, 2010 issued by **Saffron Capital Advisors Private Limited**, the Manager to the Offer, on behalf of **Credence Infrastructure Limited** (hereinafter referred to as '**Acquirer**' or '**CIL**') in compliance with Regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto [SEBI (SAST) Regulations]. No other person/individual/entity is acting in concert with the Acquirer for the purposes of this Offer. This is not a competitive bid.

The Shareholders of the Target Company are requested to note the following amendments:

1. Background of the Offer

a) The Acquirer has entered into a Share Subscription Agreement ("SSA") dated April 09, 2010 with Techtran Polylenses Limited (hereinafter referred to as the "Target Company" as defined in Regulation 2(1) (o) of the SEBI (SAST) Regulations, 1997 or "TPL") and its promoters to acquire 20,00,000 equity shares ("Shares") of Rs. 10/- (Rupees Ten only) each at price of Rs.15.60 per share ("the Preferential Issue Price") and 13,10,000 Warrants with an option to convert into Equity shares, convertible into equity Shares, anytime, within a period of 18 months from the date of issue of warrants.

b) Consequently, Techtran Polylenses Limited has in its Board meeting held on April 09, 2010, resolved to issue and allot 20,00,000 equity shares ("Shares") of Rs. 10/- (Rupees Ten only) each at price of Rs.15.60 per share ("the Preferential Issue Price") and 13,10,000 Warrants with an option to convert into Equity shares, convertible into equity Shares, anytime, within a period of 18 months from the date of issue of warrants, subject to shareholders approval, on a Preferential Issue basis, in accordance with Chapter VII of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 and subsequent amendments thereto ("SEBI ICDR Regulations") as applicable.

c) In case the Acquirer decides to convert the warrants into equity shares, it would increase the Acquirers stake by 9.17% (considering post expanded capital), which may trigger another open offer at the time of conversion. The reference date for computation of the offer price (in case the Acquirer decides to convert the warrants into equity shares) shall be shall be the date of the Board of Directors' meeting when the shares will be allotted. Accordingly, in case the Acquirer decides to convert the warrants into equity shares, in terms of Regulation 14(2), the PA shall be made not later than four working days before the Acquirer acquires voting rights on such securities upon conversion, or exercise of option, as the case may be.

2. Shareholding pattern of the Acquirer

As on date the paid up equity share capital of CIL is Rs. 4,93,00,000 (Rupees Four Crore Ninety Three Lacs Only) represented by 49,30,000 Equity Shares of Rs.10 each. The Shareholding pattern is as under:

Name of shareholders	No. of Equity Shares	% w.r.t to the total paid up Capital
Individuals		
• Dr. Jayaram Chigurupati	2,490,000	50.51%
• Ms. Padmasree Chigurupati	2,439,500	49.48%
• Mr. K Bhanu Prasad	100	0.00%
• Mr. G Shiva Rama Krishna	100	0.00%
• Mr. G Thandava Krishna	100	0.00%
Corporates		
• Hemarus Therapeutics Limited	100	0.00%
• Narayana Infra Projects Limited	100	0.00%
Total	**4,930,000**	**100.00%**

3. Details of the Target Company

The promoters of the Target Company have done delayed compliances of provisions of Chapter II of the SEBI (SAST) Regulations as detailed below:

1. Regulation 6(3) during 1997
2. Regulation 7(1A) by the promoters
   a. 2005-2006
   b. 2006-2007
   c. 2009-2010

The promoters of the Target Company have not triggered Regulations 10, 11 and 12 of the SEBI (SAST) Regulations. Further Regulations 3(3) and 3(4) of the SEBI (SAST) Regulations are not applicable, since the promoters have not carried out inter-se transfers exceeding the limits of 5% and 15% of the voting share capital as prescribed in Regulaion 3(3) and 3(4) respectively.

Please note that SEBI may initiate suitable action against the Target Company and its promoters for the delay in compliances / non – compliances of the Takeover Regulations.

4. Original and Revised Activity Schedule

Activity	Original Schedule	Revised Schedule
Date of Public Announcement	Monday, April 12, 2010	Monday, April 12, 2010
* Specified Date (for the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	Friday, April 16, 2010	Friday, April 16, 2010
Last date for a competitive bid, if any	Monday, May 03, 2010	Monday, May 03, 2010
Date by which Letter of Offer will be posted to shareholders	Thursday, May 27, 2010	Friday, November 05, 2010
Date of opening of the Offer	Thursday, June 03, 2010	Wednesday, November 10, 2010
Last date for Revising the Offer Price / Number of Shares	Thursday, June 10, 2010	Friday, November 19, 2010
Last date for Withdrawing acceptances tendered by shareholders	Wednesday, June 16, 2010	Wednesday, November 24, 2010
Date of closing of the Offer	Tuesday, June 22, 2010	Monday, November 29, 2010
Date of communicating acceptance/rejection and payment of consideration for accepted shares / dispatch of the share certificate in case of rejection.	Tuesday, July 06, 2010	Tuesday, December 14, 2010

** "Specified Date" is only for the purpose of determining the Shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all owners (registered or unregistered) of the Shares of the Target (except the Acquirers, sellers and parties to the SPA) are eligible to participate in the Offer anytime before the closing of the Offer.*

All other terms and conditions of the offer remain unchanged. The Acquirer accepts full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

This Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by: Manager to the Offer

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
A-102, Everest Grande, Mahakali Caves Road, Andheri (East), Mumbai - 400 093.
Tel. No: +91 22 4082 0903/0901, Fax No: +91 22 4082 0999
Email: abhijit@saffronadvisor.com, Website: www.saffronadvisor.com
Contact Person: Mr. Abhijit A. Diwan, SEBI Registration No.: INM000011211

On behalf of the Board of Directors of the Acquirer
Credence Infrastructure Limited
Registered Office: 8-3-677/15 SKD Nagar, Srinagar Colony, Hyderabad – 500 073.

Place: Hyderabad

Date: November 01, 2010

Size: 12 x 34 sq. cm